

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-104**  
IB-541/ND/2023  
New IA/1728/2024

**IN THE MATTER OF:**

Intellicity Business Park Pvt. Ltd. Through RP

**.....Applicant**

**Vs.**

Ascot Projects Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 15.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**New IA/1728/2024:-**

Proxy Counsel on behalf of the Applicant is present and submitted that the main counsel is not available today as he is on his legs before Hon'ble Supreme Court and therefore sought adjournment. In view of this list this application on **09.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**